

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No. 1254/KB/2018
CA(IB)No.36/KB/2020

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi.

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 7th January, 2020, At 10:30 A.M

Name of the Company		Veda Commercial Pvt. Ltd. -Vs- ASAP Retail Pvt. Ltd. (In CIRP)	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Nikunj Berlia
2. Savmya Kejriwal
3. Mrigank Kejriwal } For the Financial creditor
Mrigank
7/1/20

1. Usmila Chakraborty } For the IRP } ✓ 7/1/20
ORDER

Ld. Counsel for the financial creditor appears. Ld. Counsel for the IRP appears. None appears for the corporate debtor. CA(IB) 36/KB/20 is filed under Rule 11 of NCLT Rules for withdrawal of this application on the ground of settlement. We heard the Ld. Counsel for the financial creditor and Ld. Counsel for the IRP. CoC is yet to form. Since parties have settled the dispute, we permit withdrawal subject to corporate debtor deposits cost of Rs.50,000/- to the Prime Minister's National Relief Fund Online and produce receipt to the Registrar within a week.

We direct financial creditor to pay sum of Rs.50,000/- plus Rs.13,000/- to the IRP for expenses within a week. In view of the above, withdrawal is permitted. **Main proceeding stands withdrawn and disposed off upon settlement.**

(Virendra Kumar Gupta)
Member (T)

(M. B. Gosavi)
Member(J)